## THE HIGH COURT OF ORISSA: CUTTACK

Notice No. XXXIII-02/2016-21(P.F-I) - 1273 Dated: 30.11.2021

NOTICE OF TENDER FOR SUPPLY, INSTALLATION &

TROUBLESHOOTING OF TWO NUMBERS OF WINDOWS 2019 SERVER

STANDARD EDITION (16 CORE PAPER LICENSE) OPERATING SYSTEM

High Court of Orissa, Cuttack invites price quotations addressed to The Registrar (Judicial) in the sealed envelope for supply, installation & troubleshooting of two numbers of Windows 2019 Server standard edition (16 Core paper license) Operating System with the following terms and conditions:

- Delivery and Installation of the Windows 2019 Server standard edition Operating
  System is required to be made at the High Court of Orissa within 10 days after
  award of the purchase-cum-work order. No request for extension shall be allowed.
  The participating bidder shall remain prepared to deliver and install the OS within
  time specified above.
- 2. The bidder must provide all necessary technical support services for the supplied OS till expiry of validity of license.
- 3. The trouble shooting of OS whenever required within the validity of license must be carried out with new and standard edition.
- 4. In case where the installed OS becomes non-functioning during the validity of license, the successful bidder must replace the same with new one.
- 5. The participating bidder must submit the duration of validity of license.
- Price quotations should be submitted only by hand or registered post addressed to the Registrar (Judicial), High Court of Orissa, Cuttack. Quotations received after last date and time of submission shall not be considered.
- 7. Important Dates/ Time:
  - a. Start date: 30.11.2021;
  - b. Last Date of submission of price quotations: 21.12.2021 till 05.00 PM;
  - c. Date and Time for opening of price quotations: 22.12.2021 at 03.30 PM.

- 8. Every bidder must submit Self Declaration in the attached format.
- 9. Authorized representatives of the bidders may remain present at 3.00 PM on 22.12.2021 for witnessing the opening of price quotations.
- 10. The Court shall take into consideration eligibility of a bidder while considering the price quotation.
- 11. The price quotation of ineligible bidders shall not be considered.
- 12. High Court of Orissa reserves the right to amend or withdraw any of the terms and conditions mentioned as above or to reject any or all tenders without giving any notice or assigning any reason thereof.

Registrar (Judicial),

**High Court of Orissa** 

Memo No. XXXIII-02/2016-21(P.F-I)- 1274

(2) Dated:

.11.2021

Copy forwarded for publication in:

- 1. High Court of Orissa Notice Board
- 2. High Court of Orissa Website

Central Project Coordinator

## **SELF DECLARATION FORM**

To

The Registrar (Judicial), Orissa High Court, Cuttack-753002

Sub: Your Notice No. , Dated.

Sir,

This is with reference to your above mentioned Notice for supply, installation and troubleshooting of two numbers of Windows 2019 Server standard edition (16 Core paper license) Operating System. Having examined the terms and conditions in the aforesaid Notice, we hereby submit our price quotation along with the necessary documents for supply, installation and troubleshooting of two numbers of Windows 2019 Servers. I/ We hereby declare that our company is having unblemished past record and has never been under a declaration of ineligibility for corrupt and fraudulent practices issued by Government of India or any State Government / PSU in the country of India.

Further, we agree to abide by all the terms and conditions as mentioned in the aforesaid Notice. We have also noted that High Court of Orissa reserves the right to consider/ reject any or all bids without assigning any reason thereof.

Authorised Signatory:

Name:

Designation:

Place:

Mob:

Email:

Company Seal